



**LEGISLATIVE ASSEMBLY OF GOA**

**The Goa Civil Courts (Amendment)  
Bill, 1989**

**(Bill No. 15 of 1989)**

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**(As passed by the Legislative Assembly of Goa  
on the 8th day of August, 1989)**

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**GOA LEGISLATURE DEPARTMENT  
ASSEMBLY HALL, PANAJI  
AUGUST, 1989**

The Goa Civil Courts (Amendment) Bill, 1989

(Bill No. 15 of 1989)

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BILL

*further to amend the Goa, Daman and Diu Civil Courts Act, 1965.*

Be it enacted by the Legislative Assembly of Goa in the Fortieth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Civil Courts (Amendment) Act, 1989.

(2) It shall come into force at once.

2. *Amendment of section 24.*— In the Goa, Daman and Diu Civil Courts Act, 1965 (Act 16 of 1965) (hereinafter referred to as the “principal Act”), in sub-section (1) of section 24, for the words “in the case of a Senior Civil Judge one thousand and five hundred rupees and in the case of Junior Civil Judge five hundred rupees” the words “in the case of a Senior Civil Judge three thousand rupees and in the case of Junior Civil Judge one thousand and five hundred rupees” shall be substituted.

3. *Amendment of section 33.*— In section 33 of the principal Act, the words and figures “under section 21 of the Goa, Daman and Diu (Judicial Commissioner’s Court) Regulation, 1963” shall be omitted.